

MINUTES OF THE MEETING No. 26/12 dated 28.9.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri S.K Aggarwal, DC(MSME)
3. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div.)
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.25/11 for confirmation and confirmed and adopted the same without any change.

Case No M-102 NC No.26/12 Dated 28.9.2011	M/ s Acmechem Ltd, F.No.01/83/50/504/AM08/DES-IV RLA F.No. 34/24/40/57/AM08 Lic.No.3410018944 dated 11.6.2007
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The Committee considered the case as per agenda and directed Technical Authority, C&PC(Chem.Div) to send written D/L to the firm on 12.10.2011 under intimation to Committee. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.11.2011.

Case No M-103 NC No.26/12 Dated 28.9.2011	M/ s Acmechem Ltd, F.No.01/83/50/1390/AM08/DES-IV RLA F.No. 02/24/40/201/AM08 Lic.No.0210105401 dated 22.10.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/119/2011-Ch.II dated 10.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Microfine DBD- (2,2'' - Di-Benzamido Di Phenyl Di-	1 Kg	DBD (Di-Benzamido Di Phenyl Di-Sulphide)	1.02 Kg

Sulphide (1. Chemical Formula C ₆ H ₅ CONHC ₆ H ₄ -S-S-C ₆ H ₄ NHCOC ₆ H ₅ 2. Chemical Family: - PEPTISER 3. Molecular weight: 456 4. Purity>96%)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-104 NC No.26/12 Dated 28.9.2011	M/ s Swastik Industrial Enterprise, Gujarat F.No.01/83/50/657/AM07/DES-IV RLA F.No. 24/80/40/16/AM07 Lic.No.2410017303 dated 12.9.2006
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/113/2011-Ch.II dated 4.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Centantherene Dark Brown SNF VAT Dye, Powder Form	1 Kg	1. Xingfu Brown EGT VAT Dye Powder Form 2. Xingfu Red FLBM VAT Dye Powder Form	1.100 Kg 0.0225 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-105 NC No.26/12 Dated 28.9.2011	M/ s Global Drilling Fluids & Chemicals Ltd, F.No.01/83/50/888/AM10/DES-IV RLA F.No. 34/24/40/173/AM11 Lic.No.3410026055 dated 5.1.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide

U.O.No.14010/48/2009-Chem.II dated 27.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Ferro Chrome Lignosulphonate	1 Kg	Iron Lignosulphonate	0.695 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-106 NC No.26/12 Dated 28.9.2011	M/ s Indian Toners & Developers Ltd, F.No.01/83/162/08/AM12/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, Deptt. of C&PC(PC.Div), to examine the case. Reminder issued to TA on 23.9.2011. Accordingly the case may be re-listed on 26.10.2011.

Case No M-107 NC No.26/12 Dated 28.9.2011	M/ s Lubrizol India (P) Ltd, Mumbai F.No.01/83/50/163/AM10/DES-IV 1) RLA F.No.03/95/40/119/AM10 Lic.No.0310521429 dated 27.5.2009 2) RLA F.No.03/95/40/507/AM08 Lic.No.0310440413 dated 22.8.2007 3) RLA F.No.03/95/40/303/AM10 Lic.No.0310533571 dated 13.8.2009 4) RLA F.No.03/94/40/307/AM08 Lic.No.0310434269 dated 28.6.2007 5) RLA F.No.03/95/40/471/AM08 Lic.No.0310439370 dated 14.8.2007
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| 6) RLA F.No.03/95/40/396/AM08
Lic.No.0310437074 dated 23.7.2007

7) RLA F.No.03/94/40/772/AM08
Lic.No.0310448480 dated 31.10.2007

8) RLA F.Ni.03/95/40/565/AM08
Lic.No.0310442166 dated 7.9.2007 |
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The Committee considered the case as per agenda. The Committee discussed, in the presence of the Technical Authority, Deptt. of C&PC(Chem.Div), the letters of Zonal Jt.DGFT, Mumbai, in respect of the above licenses/files, seeking clarification whether the description of export products approved by NC earlier and the description shown in the shipping bills are one and the same or not. Based on the written clarifications vide U.O.No.14010/41/2005-Chem.II dated 3.10.2011 furnished by the Technical Authority, the Committee observed, as under:-

“The item of export indicated in the license is generic in nature whereas NC has also indicated the generic name and composition of the export product. The exporter has indicated the description of export product on the shipping bills, which coincide with the description indicated in the advance licences. Since the exporter has completed the export obligation, no further import and export will be required. Shipping Bills indicate about having consumed the imported inputs as indicated in the norms fixation communication of NC (A list of inputs utilized as per Shipping Bills attached herewith at Annexure-I). As the export description indicated in the advance licences and norms fixation communication of NC do actually conform to the same chemical composition, as clarified by Technical Authority concerned, the Committee observed that the export descriptions mentioned in the norms committee decision and that of relevant shipping bills are one and the same”.

The above clarification is only for regularization purpose and no further export/import will be allowed under these licences.

The Committee also noted that in respect of licences at S.No.1, 2 and 3 above, exporter had completed the export obligation before receipt of norms fixation from NC. RLA concerned may take necessary action under Para 4.7 of HBP accordingly.

Case No M-108 NC No.26/12 Dated 28.9.2011	M/ s Meghmani Pigments, Ahmedabad F.No.01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the recommendation of Technical Authority, Deptt. of C&PC(Chem.Div), for fixation of SION, which was based on the production and consumption data certified by Chartered Accountant Certificate, in the presence of TA, Deptt of C&PC (Chem.Div), and decided to defer the case for four weeks for want of Central Excise Data in place of CA

Certificate. Accordingly the case may be re-listed on 2.11.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/83-ALC1/2011 **MEETING DATE** : 28.09.2011

1	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

2	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

3	Case No.: 32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 11.7.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 13.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 26.10.2011..

4	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

5	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The Committee considered the replies received by DC(MSME) to the Deficiency Letters issued by them. The written comments furnished by Technical Authority, DC(MSME) were also considered by the Committee. After deliberations in the presence of TA concerned, Committee decided to seek comments from RLA, Mumbai concerned in the case. A letter was issued to RLA, Mumbai on 23.9.2011. Reply awaited from RLA, Mumbai. Accordingly the case may be re-listed on 26.10.2011.			

6	Case No.:6/26/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00501/AM12/	RLA File :03/94/040/00572/AM11/	Lic.No/Date:0310594183 28.09.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

7	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and noted that DIT has issued D/L dated 19.9.2011 to the firm. Accordingly the case may be re-listed on 26.10.2011.			

8	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

9

Case No.:10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status :Case Approved
HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/90/2009-Chem.II dated 14.12.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
SPRAY DRIED MENTHOL (Containing 80% of INSTANTGUM BA)	1 Kg	INSTANTGUM BA	0.880 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 26.10.2011.			

	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941	Defer

		13.12.2010	Date:26.10.2011
11	Decision : The Committee considered the case as per agenda. The Committee considered the replies received by DC(MSME) to the Deficiency Letters issued by them. The written comments furnished by Technical Authority, DC(MSME) were also considered by the Committee. After deliberations in the presence of TA concerned, Committee decided to seek comments from RLA, Mumbai concerned in the case. A letter was issued to RLA, Mumbai on 23.9.2011. Reply awaited from RLA, Mumbai. Accordingly the case may be re-listed on 26.10.2011.		

12	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

13	Case No.:20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. A another letter dated 12.8.2011 and 13.9.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 26.10.2011			

14	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

	Case No.:7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their			

U.O.No.14010/93/2007-Chem.II and 14010/10/2010-Ch.II dated 28.9.2011, the Committee decided to approve the case as under:-

15

Export Item	Qty.	Import Item	Qty.
STEOR HCO 400 (Polyoxyethylene Hydrogenated Castrol Oil) Hydrogenated Castro Oil 50 mole Ethoxylate	1 Kg	Ethylene Oxide	0.715 Kg
STERO CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole Ethoxylated)	1 Kg	Ethylene Oxide	0.716 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

19	Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

20	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

21	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.7.2011 issued by DIPP by E-mail. Reminder dated 12.8.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 26.10.2011..			

22	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

23	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.

24	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

25	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

26	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

27	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

28	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:26.10.2011

Decision :The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.

29	Case No.: 41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

30	Case No.: 29/50/83-ALC1/2010	Party Name:PAN-CHEM CORPORATION,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to call for CIB Certificate from Central Insecticides Board from the firm. D/L dated 15.7.2011 by E-Mail issued by this office. Reminder dated 13.9.2011 (by E-mail) issued by this office. Accordingly the case may be re-listed on 26.10.2011..			

31	Case No.: 26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

32	Case No.: 31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

	Case No.: 32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
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33	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.				

34	Case No.:34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 2.8.2011, the Committee decided to approve the case, based on the material balance sheet for the seven export items, as applied for.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

35	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Reminder U.O issue to DC(MSME) on 13.9.2011. Comments awaited Accordingly the case may be re-listed on 26.10.2011.				

36	Case No.:6/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status :Case Approved
	HQ File :01/83/050/00274/AM12/	RLA File :03/94/040/01020/AM11/	Lic.No/Date:0310623985 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/64/2011-Chem.II dated 15.9.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical Corrosion Inhibitor,	1 Kg	Norms as approved by NC-4 in the meeting.	-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:7/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00275/AM12/	RLA File :03/94/040/01159/AM11/	Lic.No/Date:0310624086 29.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

38	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.8.2011 issued by DIPP by E-mail. Reminder dated 13.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 26.10.2011..			

39	Case No.:11/14/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00279/AM12/	RLA File :03/94/040/01087/AM11/	Lic.No/Date:0310625327 06.04.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

40	Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

41	Case No.:5/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00273/AM12/	RLA File :03/94/040/00033/AM12/	Lic.No/Date:0310626956 18.04.2011	Defer Date:26.10.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 26.10.2011.

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Case No.:50/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Release Liners (One side Silicon Coated Paper) 60 to 65 GSM+/-10%	1 Kg	1. Glassine Release Base-Paper in Jumbo Roll of relevant GSM	1.05 Kg
		2. Silicone Polymers (100% Solid)	2.1 gram/Sq.Mt. of export prodeuct
		3. Catalyst for Silicone	0.021 gram/Sq.Mt. of export product
		4. Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:11/18/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM12/	RLA File :03/94/040/00735/AM11/	Lic.No/Date:0310629151 03.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
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44	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.				

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Case No.:33/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00363/AM12/	RLA File :17/24/040/00049/AM11/	Lic.No/Date:1710004044 09.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/04/2011-Chem.II dated 30.8.2011, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Phenol Sulphonic Acid Formaldehyde condensate 88% Minimum (VENTAN WRS) (White to creamish powder)	1 Kg	1. Phenol (Colourless to Pink Liquid)	0.376 Kg
		2. Caustic Soda Lye (47%) (Colourless odourless viscous solution)	0.364 Kg
		3. Adipic Acid (White colour powder)	0.110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

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Case No.:36/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00366/AM12/	RLA File :17/24/040/00091/AM09/	Lic.No/Date:1710004049 12.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/111/2011-Chem.II dated 23.9.2011, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Product-32- AO (Polyethylene Glycol 15 Oleyl Amine) (Clear amber liquid)	1 Kg	1. Ethylene Oxide (Colourless clear Liquid)	0.709 Kg
		2. Oleyl Amine (Colour Hazen)	0.290 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.: 6/18/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00336/AM12/	RLA File :03/94/040/00077/AM12/	Lic.No/Date:0310631393 16.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:26/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00356/AM12/	RLA File :17/24/040/00050/AM11/	Lic.No/Date:1710004062 16.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/33/2010-Chem.II dated 27.7.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Sulfonated Melamine Formaldehyde Resin + Sulfonated Urea Formaldehyde Resin + Urea Formaldehyde Resin (Ventan MRS Conc) (White coloured free flowing powder)	1 Kg	1. Formaldehyde 37% 2. Melamine	0.319 Kg 0.126 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.: 39/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00369/AM12/	RLA File :17/24/040/00042/AM11/	Lic.No/Date:1710004061 16.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.10.2011.			

	Case No.: 23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
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50	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.				

51	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.				

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Case No.: 37/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Approved
HQ File :01/83/050/00367/AM12/	RLA File :17/24/040/00036/AM09/	Lic.No/Date:1710004065 19.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/111/2011-Chem.II dated 23.9.2011, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
CSL-25 (Polyoxyethylene 25 Cetostearyl Alcohol) (White to off white flakes)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.807 Kg
		2. Ceto Stearyl Alcohol (Off white flakes)	0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:38/18/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:26/83-ALC1/2011 28.09.2011		Status:Case Approved	
	HQ File :01/83/050/00368/AM12/		RLA File :17/24/040/00001/AM12/		Lic.No/Date:1710004067 19.05.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/111/2011-Chem.II dated 23.9.2011, the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		

C-9-11 Alcohol Ethoxylate 6 moles Ethylene Oxide (Product 211 AF) (Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. NEODOL 91 (C-9 Alcohol) Appearance: Visual	0.623 Kg 0.377 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:14/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM12/	RLA File :03/94/040/01013/AM11/	Lic.No/Date:0310632074 20.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

55	Case No.:15/18/83-ALC1/2011	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00345/AM12/	RLA File :03/94/040/01107/AM11/	Lic.No/Date:0310632197 20.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 26.10.2011.			

56	Case No.:13/18/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00343/AM12/	RLA File :03/94/040/00174/AM12/	Lic.No/Date:0310632426 23.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.10.2011.			

57	Case No.:19/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00349/AM12/	RLA File :03/94/040/00167/AM12/	Lic.No/Date:0310632438 23.05.2011	Defer Date:26.10.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.10.2011.

58	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.9.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 26.10.2011..			

59	Case No.:20/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00350/AM12/	RLA File :03/94/040/00460/AM11/	Lic.No/Date:0310632591 24.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/63/2008-Chem.II dated 10.5.2011, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	PEG 7 (Glyceryl Cocoate)	1 Kg	1. Glycerine 2. Coconut Fatty Acid 3. Ethylene Oxide 4. HDPE Granules	0.118 Kg 0.359 Kg 0.533 kg As per packing policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:21/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00351/AM12/	RLA File :03/94/040/00169/AM12/	Lic.No/Date:0310632544 24.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

61	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.10.2011.			

62	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:12/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00342/AM12/	RLA File :03/94/040/00143/AM12/	Lic.No/Date:0310632886 25.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/64/2011-Chem.II dated 26.9.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chemical Antioxidant	1 Kg	Norms approved by NC-4 in its Meeting	-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/18/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
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64	HQ File :01/83/050/00348/AM12/	RLA File :03/94/040/00118/AM12/	Lic.No/Date:0310632729 25.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.10.2011 (by E-mail). Accordingly the case may be relisted on 26.10.2011				

65	Case No.:3/14/83-ALC1/2011	Party Name:PRA BHU POLY COLOR PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00271/AM12/	RLA File :04/24/040/00010/AM12/	Lic.No/Date:0410124427 26.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/63/2007-PC.II dated 12.9.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polypropylene Compound (Containing 30+/- % Polypropylene and 70+/- 1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.714 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

66	Case No.:8/18/83-ALC1/2011	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00338/AM12/	RLA File :03/94/040/00097/AM12/	Lic.No/Date:0310633138 27.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

67	Case No.:7/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00187/AM12/	RLA File :04/24/040/00345/AM11/	Lic.No/Date:0410124489 30.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.

Flux EF 6100P Liquid (Containing Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min.)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 $\pm$ 0.0025 @ 25 Deg. C; Assay: 99.7% by wt. min. colour, APHA: 10 max)	0.7838 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
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HQ File :01/83/050/00192/AM12/	RLA File :31/83/040/00018/AM12/	Lic.No/Date:3110048357 31.05.2011	Defer Date:
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sitch Bonded Fabrics (of glass fibre)	1.000 Kg	E-Glass PPG 2002 600 TEX	1.05 Kg/Kg content in export
		E-Glass PPG 2002 1200 TEX	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/10/83-ALC1/2011	Party Name:SHOBHA CARDS PVT.LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
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HQ File :01/83/050/00193/AM12/	RLA File :05/24/040/00450/AM11/	Lic.No/Date:0510292228 31.05.2011	Defer Date:
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Printed Sheets (Using paper of 100-200 GSM)	100 MT	Relevant Coated Printing Paper (100-200 GSM)	101 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:13/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00281/AM12/	RLA File :10/24/040/00016/AM12/	Lic.No/Date:1010043319 31.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

71	Case No.:14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:27/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00357/AM12/	RLA File :17/24/040/00043/AM11/	Lic.No/Date:1710004116 31.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/75/2011-Chem.II dated 26.8.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Product-3009 (Polyoxyethylene Nonyl Phenol)(Colourless to pale yellow clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.642 Kg
		2. Nonyl Phenol (Colourless Viscous Liquid)	0.357 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00358/AM12/	RLA File :17/24/040/00012/AM10/	Lic.No/Date:1710004111 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their			

U.O.No.14010/75/2011-Chem.II dated 26.8.2011, the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Product-17 – PE (Oxirane, Methyl, Polymer with Oxirane) (Appearance: liquid, HLB: Approx 8)	1 Kg	1. Mono Propylene Glycol (Colourless Viscous Liquid)	0.035 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	0.243 Kg
		3. Propylene Oxide (Colourless Liquid)	0.721 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

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Case No.:34/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00364/AM12/	RLA File :17/24/040/00047/AM11/	Lic.No/Date:1710004117 31.05.2011	Defer Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

Case No.:40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112	Defer

77			31.05.2011	Date:26.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.				

78	Case No.: 15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.9.2011 issued by DIPP. Accordingly the case may be re-listed on 26.10.2011..			

79	Case No.: 12/14/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00280/AM12/	RLA File :10/24/040/00019/AM12/	Lic.No/Date:1010043355 01.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 13.10.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

80	Case No.: 15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

81	Case No.: 1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.10.2011.			

	Case No.: 30/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Approved
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HQ File :01/83/050/00360/AM12/	RLA File :17/24/040/00028/AM09/	Lic.No/Date:1710004123 01.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/123/2010-Chem.II dated 19.9.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Product-6010 (Oxirane, Methyl, Polymer with Oxirane) (Clear to Slightly Haze, Colourless to Slightly Yellow Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.110 Kg
		2. Propylene Oxide (Colourless Liquid)	0.382 Kg
		3. Poly Propylene Glycol 1000 (Clear Viscous Liquid)	0.507 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:19/14/83-ALC1/2011	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00287/AM12/	RLA File :02/24/040/00027/AM12/	Lic.No/Date:0210159940 02.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

84	Case No.:23/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00353/AM12/	RLA File :03/94/040/00239/AM12/	Lic.No/Date:0310636340 15.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.10.2011.			

85	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.9.2011 issued by DIPP. Accordingly the case may be re-listed on 26.10.2011..			

86	Case No.:22/14/83-ALC1/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00290/AM12/	RLA File :03/95/040/00236/AM12/	Lic.No/Date:0310639046 28.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter dated 12/8/2011 has intimated that the unutilized license has been surrendered by the firm vide their letter dated 28.6.2011, and hence, has been cancelled. Therefore, the Committee decided to withdrawn the case from agenda.			

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Case No.:4/18/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
HQ File :01/83/050/00334/AM12/	RLA File :03/94/040/00306/AM12/	Lic.No/Date:0310643384 20.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10%	1 Kg	1. Coated Paper in Jumbo Rolls of relevant GSM 2. Silicone Polymers (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 gram/Sq.Mt. of export product 0.021 gram/Sq.Mt. of export product 0.0735 gram/Sq.Mt. of export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:43/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00373/AM12/	RLA File :04/24/040/00111/AM12/	Lic.No/Date:0410126497 27.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the			

Committee decided to approve the case on repeat basis as under:-

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Export Item	Qty.	Import Item	Qty.
Solder Paste OM 345, (Combination of Paste flux 11.5% and 88.5% Tin Alloy Powder consisting of Tin 96.5%, Silver 3%, Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 305 (Tin Alloy Powder with the combination of Tin 96.5%, Silver 3% and Copper 0.5%)	0.893 Kg
		2. Paste Flux OM 345 (Paste Flux – OM 345)	0.116 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:44/18/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:26/83-ALC1/2011
28.09.2011

Status:Case Approved

HQ File :01/83/050/00374/AM12/

RLA File :04/24/040/00108/AM12/

Lic.No/Date:0410126498
27.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case on repeat basis as under:-

89

Export Item	Qty.	Import Item	Qty.
Flux EF 6100 (Containing Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg.c; Assay: 99.7% by wt. min., colour, APHA: 10 max)	0.7838 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:45/18/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:26/83-ALC1/2011
28.09.2011

Status:Case Approved

HQ File :01/83/050/00375/AM12/

RLA File :04/24/040/00109/AM12/

Lic.No/Date:0410126499
27.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.9.2011, the Committee decided to approve the case on repeat basis as under:-

90	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 338 T (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338T)	1 Kg	1. Solder Powder (Led free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%) 2. Paste Flux OM 338T	0.8938 Kg 0.1160 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

91	Case No.:13/26/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00508/AM12/	RLA File :08/24/040/00101/AM12/	Lic.No/Date:0810102172 04.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/24/2010-Chem.II dated 28.9.2011, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue HEGN (High Conc.) (Reactive Blue 198)	1 Kg	1. Para Nitro Chloro Benaene 2. Ethylene Diamine 3. Chloranil 4. Cyanuric Chloride 5. Aniline 2,4 Disulfonic Acid	0.752 Kg 1.185 Kg 0.314 Kg 0.468 Kg 0.655 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

92	Case No.:10/26/83-ALC1/2011	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Approved
	HQ File :01/83/050/00505/AM12/	RLA File :08/24/040/00108/AM12/	Lic.No/Date:0810102175 05.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/7/2007-Chem.II dated 28.9.2011, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I.Fluorescent Brightner 353	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid	0.066 Kg 0.091 Kg

	(Lemonite MST) (Assay 20%)	3. 4,4-Diamino Stilbene, 2,2-Disulphonic Acid	0.066 Kg
		4. Morpholine	0.038 Kg
		5. Diethanolamine	0.038 Kg
		6. Monoethylene Glycol	0.100 Kg
		7. Polyethylene Glycol	0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:15/26/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00510/AM12/	RLA File :06/24/040/00027/AM12/	Lic.No/Date:0610023200 09.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

94	Case No.:11/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00506/AM12/	RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

95	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

96	Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011

97	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

98	Case No.:9/26/83-ALC1/2011	Party Name:ASIAN GRANITO INDIA LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00504/AM12/	RLA File :08/24/040/00109/AM12/	Lic.No/Date:0810102534 16.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

99	Case No.:21/26/83-ALC1/2011	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00516/AM12/	RLA File :05/23/040/00191/AM12/	Lic.No/Date:0510299633 16.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

100	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

101	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:26.10.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011

102	Case No.: 5/22/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Approved
	HQ File :01/83/050/00420/AM12/	RLA File :03/95/040/00108/AM12/	Lic.No/Date:0310649483 19.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/25/2004-Chem.II dated 28.9.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancoxlaxyl 72% WP (Metalaxy+ Mancozeb 72% WP)	1 Kg	1. Ethylene Diamine 2. Hexamethylene Tetramine 3. Sodium Ligno Sulphonate 4. Metalaxyl Technical 95%	0.163 Kg 0.020 Kg 0.021 Kg 0.084 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.: 6/22/83-ALC1/2011	Party Name:SAMRAT REMEDIES LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Approved
	HQ File :01/83/050/00421/AM12/	RLA File :03/95/040/00392/AM12/	Lic.No/Date:0310649779 23.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2010-Chem.II dated 28.9.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cuprous Iodide	1 Kg	Iodine Crude	0.700 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.: 7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status: Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

105	Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

106	Case No.:19/26/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00514/AM12/	RLA File :02/24/040/00092/AM12/	Lic.No/Date:0210164474 23.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

107	Case No.:14/26/83-ALC1/2011	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00509/AM12/	RLA File :06/24/040/00028/AM12/	Lic.No/Date:0610023398 24.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

108	Case No.:8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

109	Case No.:18/26/83-ALC1/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00513/AM12/	RLA File :02/24/040/00083/AM12/	Lic.No/Date:0210164732 26.08.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

110	Case No.:1/26/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM12/	RLA File :03/95/040/00473/AM12/	Lic.No/Date:0310653506 14.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

111	Case No.:2/26/83-ALC1/2011	Party Name:NA WAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

112	Case No.:3/26/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00498/AM12/	RLA File :03/94/040/00468/AM12/	Lic.No/Date:0310654249 16.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

113	Case No.:4/26/83-ALC1/2011	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00499/AM12/	RLA File :03/94/040/00326/AM12/	Lic.No/Date:0310654257 16.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

114	Case No.:5/26/83-ALC1/2011	Party Name:BHAVIN INDUSTRIES	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00500/AM12/	RLA File :03/94/040/00452/AM12/	Lic.No/Date:0310654275 16.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011

115	Case No.:16/26/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVA TE LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM12/	RLA File :03/94/040/00531/AM12/	Lic.No/Date:0310654536 19.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

116	Case No.:17/26/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:26/83-ALC1/2011 28.09.2011	Status:Case Deferred
	HQ File :01/83/050/00512/AM12/	RLA File :03/95/040/00480/AM12/	Lic.No/Date:0310654745 20.09.2011	Defer Date:26.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.10.2011			

Date:17.10.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer